

श्री बागड़ी (हिसार) अध्यक्ष
महोदय,

अध्यक्ष महोदय : आप विघ्न न डालिए,
आप रुकावट न डालिए । अब आप कार्यवाही
चलने दीजिए । वह बात खत्म हो गई है ।

श्री बागड़ी अध्यक्ष महोदय, एक
मिनट ।

अध्यक्ष महोदय : इस वक्त नहीं ।

श्री बागड़ी : अध्यक्ष महोदय, मैं एक
बात कह देता हूँ कि जब जोरावरसिंह और
फ़तेहसिंह को फांसी की सजा दी गई थी, तो
पंजाब की सरज़मीन में . . . *Interruption*

अध्यक्ष महोदय : माननीय सदस्य, श्री
बागड़ी, रुकावट डाल रहे हैं । वह ऐसा न
करें । मैंने कहा है कि मैं इस वक्त और कुछ
नहीं सुनूँगा ।

श्री बागड़ी : मैं जाता हूँ, लेकिन नन्दा
साहब याद रखें कि वह इसी रास्ते जायेंगे ।

(Shri Bagri left the House)

12.54 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(i) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th December, 1964, agreed without any amendment to the Prevention of Food Adulteration (Amendment) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 26th November, 1964.'

(ii) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Busi-

ness in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th December, 1964, agreed without any amendment to the Essential Commodities (Amendment) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 9th December, 1964.'

PRESIDENT'S ASSENT TO BILL

Secretary: I lay on the Table the Indian Trade Unions (Amendment) Bill, 1964, passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 17th November, 1964.

12.55 hrs.

STATEMENT RE: INDUSTRIAL DISPUTE IN INDIAN TELEPHONE INDUSTRIES, BANGALORE

The Deputy Minister in the Department of Communications (Shri Bhagavati): On behalf of Shri Satya Narayan Sinha. I beg to make the following statement:

"On the 4th December, 1964, I had made a statement in this House in response to a Calling Attention Notice by Sarvashri Nath Pai and Yashpal Singh regarding strike in the Indian Telephone Industries Limited, Bangalore. I had mentioned therein that the conciliation proceedings initiated by the Government of Mysore to resolve the dispute between the Management and the employees of the Indian Telephone Industries Ltd., over the Charter of Demands submitted by the Employees' Union had failed.

2. After this the workers decided to go on a toolsdown stay-in strike with effect from the 12th December, 1964.

3. The situation arising out of the strike was discussed between the Management and the workers' representatives and the assistance of the